CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 201/MP/2019

Subject : Petition seeking payment of differential tariff of Rs. 1.685 Per Unit

for the Period from January, 2011 to May, 2014.

Date of Hearing : 28.6.2022

Coram : Shri I. S. Jha, Member

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : Weizmann Ltd. (WL)

: Andhra Pradesh Power Coordination Committee and 3 Ors. Respondents

: Shri M. G. Ramachandran, Sr. Advocate, WL Parties Present

> Ms. Dipali Sheth, Advocate, WL Shri Shubham Mehta, Advocate, WL

Shri T. V. Subramanian, WL

Shri Harsha Peechara, Advocate, TSPCC & TSSPDCL

Record of Proceedings

Case was called out for virtual hearing.

- 2. During the course of hearing, learned senior counsel for the Petitioner circulated a note of arguments and made detailed submissions in the matter.
- 3. Learned counsel for the Respondents 2 & 4 submitted that he has been discharged from the present matter and has been instructed to seek a week's time for the Respondents to engage another counsel in the matter.
- 4. None was present on behalf of the other Respondents.
- 5. Keeping in view that the matter has been pending since long and the pleadings are already completed, the Commission permitted the Respondents to file their written submissions in the matter, if any, within two weeks. The Petitioner was also allowed to upload its note of arguments within a week.
- 6. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)